

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA/021/00062/2018

Date of Order : 23-04-2019

Between :

C.Rama Devi D/o C.Babu Rao,
Aged about 47 years,
R/o 18-7-851/A/1, Outside Gowlipura,
Near Janakidas Matam, Hyderabad-500253.Applicant

AND

1. Union of India rep by its Sescretary,
Ministry of Defence, South Blcok,
New Delhi.
2. The Director of Defence Metallurgical Research
Laboratories, Kanchanbagh, Hyderabad-500058.
3. The Senior Administrative Officer,
O/o Director of Defence Metallurgical Reseach
Laboratories, Kanchanbagh, Hyderabad-500058.
4. The Principal Controller of Defence Accounts
(Pension), Draupadi Ghat, Allahabad.
5. The Defence Pension Disbursement Officer,
Masab Tank, Hyderabad.Respondents

Counsel for the Applicant: Mr. B. Pavan Kumar

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC

CORAM :

THE HON'BLE MR.V.AJAYKUMAR, JUDICIAL MEMBER

(Oral Order per Hon'ble Mr. V. Ajay Kumar, Judicial Member)

Heard Mr. B. Pavan Kumar, learned counsel for the applicant and Mrs.

K. Rajitha, learned Senior Central Govt., Standing Counsel for Respondents and perused the records.

2. The applicant filed the OA seeking the following reliefs :

“ In view of the above facts and circumstances the applicant herein pray that this Hon’ble Tribunal may be pleased to declare the inaction of the respondents in granting family pension to the applicant as widowed daughter and dependent of late Sri C. Babu Rao, who worked in the Defence Metallurgical Research Laboratory as Technician and retied, Pensioner with PPO No. C/Misc/16672/98 dated 08.06.1998 and who expired on 07.05.2017, as illegal, arbitrary and violative of Article 14, 16 and 300-A of the Constitution of India and statutory rules on the subject matter and consequently direct the respondents to sanction the family pension to the applicant with all consequential benefits in the interest of justice, and be pleased to pass such other order or orders as this Hon’ble Tribunal may deem fit and proper in the circumstances of the case.”

2. In the circumstances, O.A is disposed of without going into merits of the case by directing the Respondents to consider the Annexure A-I and Annexure A-II representations dated 05.07.2017 and 01.08.2017 of the applicant and to pass appropriate speaking and reasoned orders in accordance with law within a period of 90 days from the date of receipt of a copy of this order.

3. No order as to costs.

(V.AJAYKUMAR)
JUDICIAL MEMBER

Dated : 23rd April, 2019.
Dictated in Open Court.

The Respondents have filed the reply denying the OA averments. However, when the case is taken up for hearing, it is brought to our notice that the Respondents Postal Department issued latest instructions vide memorandum dated 17.12.2015 for consideration of the dependents of deceased employees of the Postal Department.

3. In view of the latest instructions issued by the Respondents themselves, the OA is disposed of without going into merits of the case, by directing the Respondents to reconsider the case of the applicant in terms of instructions dated 17.12.2015 in the next Circle Relaxation Committee meeting along with other eligible candidates and to pass appropriate speaking orders thereon in accordance with law.

6. No order as to costs.

(V.AJAYKUMAR)
JUDICIAL MEMBER

Dated : 23rd April, 2019.
Dictated in Open Court.

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